

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 140(ND)/2014

IN THE MATTER OF:

Shiv Sevak Singh & Ors.

.....Petitioners

v.

M/s. VIL

.....Respondent

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
Hon'ble Member (TECHNICAL)

For the Petitioner(s) :

For the Respondent(s) : Mr. Saurabh Kalia & Ms. Shuchi Sepwar,
Advocates

ORDER

None appears for the petitioner.

Learned counsel for the respondent represents that the matter was part heard by the Hon'ble Principal Bench. In these circumstances let the matter be placed before the Hon'ble Principal Bench on 04.08.2017 for continuation of the proceedings.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet